

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-5

CP No. - 81/241/242/ND/2020

New CA 761/C- V/ND/2020

IN THE MATTER OF:

Mam Chand Goel

....Applicant

V/s

Uttar Development Private Limited & Ors

....Respondent

SECTION

U/s 241-242

Order delivered on 28.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

: Adv. Abhishek Choudhary for R2,4,6 & 7

ORDER

By filing this application, the respondent nos. 1 & 2 prayed for condone the delay of 6 days in filing the Reply.

Heard the Ld. Counsel for the respondent nos. 1 & 2 as well as the petitioner and perused the averments made in the application. Ld. Counsel for the applicant opposed the prayer.

Considering the submissions and the averments made in the application, we are inclined to condone the delay of 6 days in filing the reply. Accordingly, we condone the delay of 6 days in filing the reply. With this order the present IA stands disposed off.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)